

**THE HIGH COURT OF MADHYA PRADESH**

**WP No.16388/2020**

Smt. Manorama Mathur & another Vs. State of MP & Ors.

**Indore, Dated: 23/10/2020**

Shri K.L. Purohit, learned counsel for petitioners.

Shri Vismit Panot, learned counsel for State.

Heard through video conferencing.

This writ petition has been filed by the petitioners seeking the benefit of second kramonnati.

At this stage, learned counsel for petitioners has sought permission to file an appropriate representation before the competent authority and has prayed for a direction to the competent authority to decide the representation within a time bound period.

Learned counsel for State has no objection to the same.

Hence, the writ petition is disposed of by permitting the petitioners to file an appropriate representation before the competent authority. If such a representation is filed by the petitioners, the same will be considered and decided in accordance with law by the competent authority within a period of two months from the date of its receipt.

c.c as per rules.

**(PRAKASH SHRIVASTAVA)**  
Judge